

**GOVERNMENT OF INDIA
MINORITY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3678
ANSWERED ON:13.02.2014
CATEGORISATION OF MINORITY COMMUNITIES
Tomar Shri Narendra Singh

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the basis on which the categorisation of minority communities is done by the Union Government; and
- (b) the ratio of the State-wise population of muslim community in various States of the country to the total population of those States?

Answer

MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING)

- (a) The Union Government is vested with powers under Section 2 (c) of the National Commission for Minorities Act, 1992 to notify a community as a minority community. As on date, the Union Government has notified Muslims, Christians, Sikhs, Buddhists, Zoroastrians (Parsis) and Jains as minority communities under the National Commission for Minorities Act, 1992.
- (b) The ratio of the State-wise population of Muslim community in various States/UTs of the country to the total population of those States/UTs is at Annexure.